

High Courts under Section 391/394 of the Companies Act, 1956. Sections 23 and 24 of the M.R.T.P. Act, 1969 have been omitted by the M.R.T.P. (Amendment) Act, 1991 with effect from 27.9.1991. The M.R.T.P. Commission is, however, empowered to look into allegations relating to the monopolistic, restrictive and unfair trade practices under the provisions of the said Act.

[*Translation*]

### HUDCO Schemes for U.P. and Haryana

2961. SHRI CHINMAYANAND SWAMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Housing and Urban Development Corporation (HUDCO) has given approval to some schemes for Uttar Pradesh and Haryana; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGO): (a) Yes, Sir.

(b) The details of schemes sanctioned by HUDCO to various borrowing agencies in the States of Uttar Pradesh and Haryana since inception and upto 31.1.1994 are as follows:

	U.P.	Haryana
No. of projects sanctioned	1139	260
Loan amount sanctioned (Rs. in crores)	1475.68	169.39

	U.P.	Haryana
No. of dwelling units	674412	83149
No. of non-residential buildings	8406	2
No. of developed plots	44776	95

### Development Schemes

2962. SHRI MAHENDRA KUMAR SINGH THAKUR: SHRI KHELAN RAM JANGDE:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the State Governments of Madhya Pradesh and Uttar Pradesh have sent some development schemes/projects to the Planning Commission for clearance;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) to (c), Annual Plan proposals of both Madhya Pradesh and Uttar Pradesh have been discussed and finalised. There is no scheme/project of these two States pending in the Planning Commission for clearance.